

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a)

Total despatches (in tons) to both wings of Pakistan :

Month	1957	1958
April . . . . .	76,951	90,538
May . . . . .	75,849	106,888
June . . . . .	83,489	62,058
July . . . . .	87,906	101,009*

(\*based on allocation)

(b) and (c).

Month	Wagons allotted	Wagons loaded**
April, 1958 . . . . .	4355	4315
May, 1958 . . . . .	4621	4731
June, 1958 . . . . .	3280	3195
July, 1958 . . . . .	4505	4504
<b>TOTAL</b> . . . . .	<b>16761</b>	<b>16745</b>

\*\* (1) Figures are based on the actual weight of coal loaded at pit-heads, the average loading capacity of a wagon being 22 tons.

(2) All coal loaded at pit-heads does not move straight to Pakistan. Some moves by all-rail route, some by rail-cum-river route and some by rail-cum-sea route. In the case of the latter two routes, the coal moves from the pit-head to the docks and is dumped there till steamers or flats are available to move it. Hence the total figures of loading under (c) will not tally with despatches under (a).

### Supreme Court

**2175. Shri Arjun Singh Bhadauria:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of petitions for enforcement of fundamental rights (other than those for the issue of writs of *Habeas Corpus*) which have been pending hearing in the Supreme Court for over six months, nine months, a

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year, and two years respectively on the 15th August, 1958; and

(b) the reasons therefor?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) The number of petitions for the enforcement of fundamental rights (other than those for the issue of writs of *Habeas Corpus*) pending in the Supreme Court on the 15th August, 1958, was as follows:—

(1) for over 6 months but less than 9 months ..	31
(2) for over 9 months but less than one year ..	13
(3) for over one year but less than two years ..	81
(4) for over two years ..	203

(b) The reasons for the pendency of these petitions are:—

The Constitution Bench before which these matters have to be posted has been busy hearing more urgent matters. Consistent with the other work of the Court due priority is always given to writ petitions.

Some of these petitions have to be heard along with appeals involving similar questions. Out of the 203 petitions pending for over two years, 140 are group petitions which are likely to be disposed of shortly.

The parties themselves ask for the adjournments of their cases.

### Assistants' Grade Examination

**2176. Shri U. L. Patil:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that concession in age limit is granted to certain classes of employees for being

eligible to appear for the Assistants' Grade Examination and such other examinations held by the U.P.S.C.;

(b) if so, whether it is a fact that the employees of the attached offices are not given concession in the age limit for such examinations; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). In the examination for recruitment to various grades of the Central Secretariat Services, an age-concession is given to the employees serving in the Secretariat and such of the offices as draw their staff from these Services. Appointments in other attached offices are generally not made on the basis of these examinations. In cases where these offices also recruit staff through these examinations, their employees can be given a similar age-concession if proposed by these offices. The discretion in this matter vests in the recruiting authorities.

Criminal Procedure Code, and was produced in court for trial."

I have also to inform the House that I have received the following letter dated the 12th September, 1958 from the Magistrate, First Class, Barabanki:

"Sir, I have the honour to inform you that I have found it my duty in the exercise of my powers as Magistrate, First Class, under section 480 of the Criminal Procedure Code, to direct that Shri Ram Sevak Yadav, Member of the Lok Sabha, be arrested for contempt of court for interrupting me while I was sitting in a stage of judicial proceeding.

He was accordingly arrested at 3-30 P.M. today. Shri Ram Sevak Yadav, Member of the Lok Sabha, was tried by me on a charge under section 228 of the Indian Penal Code. After a trial lasting for half an hour I found him guilty of contempt of court and sentenced him to pay a fine of Rs. 200 only or, in default, to undergo one month's simple imprisonment."

12.08 hrs.

#### ARREST OF TWO MEMBERS

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 15th September, 1958, from the District Magistrate, Gonda:

"For breach of order, under section 144, Criminal Procedure Code, Shri Atal Behari Vajpayee, Member, Lok Sabha, arrested at Gonda District Courts, today, about 11 a.m., under sections 188, Indian Penal Code and 107/117,

12-09 hrs.

#### PAPERS LAID ON THE TABLE

##### DECLARATION OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under the proviso to Section 6 of the Registration of Foreigners Act, 1939, a copy of each of the following Declarations of Exemption:

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|---|------------------|
| (i) No. 1/21/58-F. 1, dated the 12th April, 1958.   | (6 declarations) |
| (ii) No. 1/23/58-F. 1, dated the 19th April, 1958.  | (1 declaration)  |
| (iii) No. 1/25/58-F. 1, dated the 30th April, 1958. | (1 declaration)  |